

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 112-113 of 2020

In the matter of:

Balmukh Goldjewel and Multitrading Pvt. Ltd.Appellant

Vs.

Rakesh Rathi & Ors. ...Respondents

Present:

Appellant: No Appearance.

**Respondent: Mr. Yashvardhan and Mr. Devender Singh,
Advocates**

ORDER

17.03.2020: For filing of Reply of R-1, at request ten days time is granted. For filing of Rejoinder, if any, by the Appellant, another ten days time is granted. The Appellant is directed to take necessary steps for serving of notice to R-2 and R-3 through Speed Post within three days from today.

The Registry is directed to list the matter thereafter on **13th April, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

ha/nn